

(b) the number of men-hours lost due to idle labour during 1967-68; and

(c) the reasons therefor?

**THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED):** (a) to (c). The information is being collected and it will be laid on the Table of the House.

#### **Claims Against Railways**

4751. **SHRI ASGHAR HUSAIN:** Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 2244 on the 26th November, 1968 and state:

(a) the normal hours of journey of Fruit Parcels booked in wagon load from various stations of Vijayawada, Nagpur, Bhusaval and Palanpur to Delhi;

(b) whether it is a fact that the claims preferred on the basis of 'Assessment Certificates' issued by the Railway Administration are generally repudiated on the grounds of the provisions under section 77 (1) of Indian Railways Act, but when these are referred to Court of Law, the same are made good in favour of consignees; and

(c) if so, whether Government propose to pass the claims on the basis of Assessment Certificates and, if not, the reasons therefor?

**THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA):** (a) Reckoned from the day of loading, fruit wagons ex. Vijayawada, Nagpur and Bhusaval normally arrive Delhi in 6 to 7, 5 and 4 days respectively. No fresh fruits are normally moved in wagon loads ex. Palanpur to Delhi.

(b) No.

(c) In view of answer to part (b), this does not arise.

#### **Allotment of Cars out of the Central Government Quota**

4752. **SHRI A. S. SAIGAL:** Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Officers drawing pay of Rs. 400/- or above in the scale of Rs. 400/1250 are entitled to allotment of cars out of Central Government quota, whereas officers whose scale of pay does not reach

Rs. 1250/- are not entitled (except certain categories) to this concession till pay reaches Rs. 900/-;

(b) if so, the reasons for this discrimination;

(c) whether it is also a fact that officers drawing pay of Rs. 350/- or above only are entitled to allotment of scooters from Central Government quota irrespective of scale of pay; and

(d) if so, the reason why a minimum of pay Rs. 650/-, is not fixed for allotment of cars irrespective of the scale of pay of the officers?

**THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED):** (a) Yes, Sir.

(b) Prior to July, 1966, persons in whose case the maximum of pay scale of pay reached Rs. 1250/- were eligible for allotment of cars out of the Central Government quota. In July, 1966 it was decided as a measure of liberalisation, that even persons whose scale of pay does not go upto Rs. 1250/- should be eligible for the allotment of cars out of the Central Government quota provided, they are in receipt of a basic pay of Rs. 900/- p.m.

(c) Yes, Sir.

(d) Already a very large number of applications, particularly for Fiat cars, are pending with Government and it will take some years before the persons, already on the waiting lists, are allotted cars against the Central Government quota. Any further liberalisation by way of lowering the present limit of Rs. 900/- will increase considerably the already long waiting lists. It is also not considered practicable to enforce a uniform minimum limit of pay for this purpose, irrespective of the scale of pay. Government will however consider further liberalisation in this regard, when the waiting lists have been reduced considerably.

#### **National Labour Commissions Report on Heavy Engineering Industry**

4753. **SHRI NARENDRA SINGH MAHIDA:** Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether the Study Group of National Labour Commission has since submitted its report on the Heavy Engineering Industry;